

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3772 of 2020

1. Dukhan Ganjhu
 2. Shambhu Ganjhu
 3. Chandradeo Ganjhu
 4. Kaila Ganjhu
 5. Dhunari Ganjhu @ Chunari Ganjhu
 6. Haru Ganjhu @ Hari Ganjhu
 7. Jagtu Ganjhu
 8. Chaitu Ganjhu @ Chaita Ganjhu
 9. Jatu Ganjhu @ Jatha Ganjhu
 10. Tempo Ganjhu @ Jagdeo Ganjhu Petitioners
- Versus
- The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Shraavan Kumar, Advocate
For the Opp. Party : Mr. Pankaj Kumar, Spl. P.P.

02/08.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Shraavan Kumar, learned counsel for the petitioners and Mr. Pankaj Kumar, learned Spl. P.P. for the State.

Petitioners have been made accused in connection with Lawalong P.S. Case No. 03 of 2019 corresponding to Sl. No. 68 of 2019.

The petitioners were suspected to be involved in Opium cultivation encroaching upon the forest area.

The petitioners are in custody since 17.03.2020.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Principal District & Sessions Judge-cum-Special Judge (N.D.P.S.), Chatra, in connection with Lawalong P.S. Case No. 03 of 2019 corresponding to Sl. No. 68 of 2019.

(Rongon Mukhopadhyay, J.)